

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):

With your permission, Sir, I should like to announce the order of discussion and voting of Demands for Grants for the various Ministries in respect of the General Budget. Any changes in this schedule necessitated by unforeseen circumstances will be duly intimated to the House.

The order is—

Education

Health

Scientific Research and Cultural Affairs

Information and Broadcasting Law

Home Affairs

Works, Housing and Supply

Irrigation and Power

External Affairs

Labour and Employment

Rehabilitation

Transport and Communications

Commerce and Industry

Defence

Community Development and Co-operation

Steel, Mines and Fuel

Food and Agriculture

Finance

Shri Tangamani (Madurai): I would like to know the exact dates on which the various Ministries' Demands will come up, because there was a Bulletin issued where it was stated that the Demands would start on the 16th March and conclude on the 12th April. Now we find the Demands will commence only on the 20th. If along with these Demands for the Ministries, dates are indicated, it would be better.

Shri Satya Narayan Sinha: The House is already aware that for the Demands relating to each Ministry the time has been allotted. It is simple arithmetic. If the Members are interested to know the approximate date, it can be worked out.

Shri Indrajit Gupta (Calcutta—South West): But the time may be extended.

Shri Satya Narayan Sinha: Therefore when unforeseen things might happen, how can I give the exact dates?

Shri Tangamani: The Finance Bill was scheduled to be discussed on the 13th, 14th and 17th April. Now we would like to know which are the dates on which the Finance Bill is going to be discussed.

Shri Satya Narayan Sinha: Naturally, after the Demands are over, we will take up the Finance Bill immediately after that.

Shri S. M. Banerjee (Kanpur): Tentative dates have always been given.

Shri Braj Raj Singh (Firozabad): Why can he not give tentative dates?

Shri Satya Narayan Sinha: It is simple arithmetic. You can work out. If I announce the dates, the Members will catch me if there is any inaccuracy or any deviation. Therefore, I have already said in the beginning that excepting for unforeseen things, we will adhere to the schedule.

Shri H. N. Mukerjee (Calcutta—Central): It has been the practice for the Bulletin to include the list of dates. The arithmetical calculations may be made in the office of the Minister of Parliamentary Affairs and we can have the benefit.

Shri Tyagi (Dehra Dun): In fairness to the Members of the House the approximate dates might be given. There are certain members who are interested in particular subjects and they would like to be here on those dates.

Mr. Speaker: Nobody knows how long the miscellaneous matters immediately after the Question Hour will take. That is a problem. Therefore, if hon. Members are willing to

take these miscellaneous matters in the evening I can ask the Minister to give the definite dates.

Shri N. R. Muniswamy (Vellore): All these years we have been having the same thing.

Mr. Speaker: These things are there. The order has been given by the hon. Minister. The time that has been allocated is already given in the Bulletin. Hon. Members shall have to work it out. Anyhow, I shall ask office to make an attempt to give the approximate dates. I shall have it circulated.

Shri S. M. Banerjee: Always the exact dates are given. I cannot understand why there should be this deviation from the old procedure.

ELECTION TO COMMITTEE

ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): Sir, I beg to move:

"That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E.III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term beginning on the 30th April, 1961, subject to the other provisions of the said Resolution."

Mr. Speaker: The question is:

"That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E.III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker

may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term beginning on the 30th April, 1961, subject to the other provisions of the said Resolution."

The motion was adopted

12.13 hrs.

RAILWAY PASSENGERS FARES (REPEAL) BILL—Contd.

Mr. Speaker The House will now proceed with the further consideration of the following motion moved by Shrimati Tarkeshwari Sinha on the 13th March, 1961, namely:

"That the Bill to repeal the Railway Passenger Fares Act, 1957 and to make certain provisions consequential thereto, be taken into consideration."

Regarding the point of order that was raised, I, no doubt, said that I do not agree with the point of order and, therefore, the Bill may be proceeded with. The Finance Commission which is a statutory commission makes certain recommendations and a Bill is passed here allocating so much of revenues to the States. Later on, the Railway Convention Committee, which is not a statutory body is appointed and it makes some recommendations. The recommendations are accepted by the House. There is nothing irregular. But one ought to know how this amount which has been allotted under the Railway Passenger Fares (Repeal) Bill is made up. A general impression is given that there will be a subsidy and so on. When the House passed an Act allocating some revenue to the States, it must know definitely how much is being given to the various States. Hon. Members come here from the various States. The allocation might be right or wrong. But, when once an Act has been passed here after mature consideration, basing its decision on the